

National Company Law Tribunal

Allahabad Bench

CP NO. (IB)45/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: I.E.L Supervisor Association v/s Union of India.
SECTION OF THE COMPANIES ACT: U/S 252, Schedule 8 of I & B code of 20

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	S.D. Gupta	President	IELSA	S.D. Gupta
2.	Sudeep Harkaul	Advocate	Resp No 4	Sy

CP No.(IB)45/ALD/2017

Sri Swami Dayal Gupta petitioner appears in person. Advocate, Sri Sudeep Harkaul, Advocate for Respondent No.4. He seeks time to file objection to the petition. The time is granted. Such objection to be filed at the earliest before the Registry and after serving an advance copy to the petitioner. The petitioner is also at liberty to file a reply to such objection if filed.

The petitioner in response to previous observation of this Court now moves an application to delete the name of the respondent Board of Industrial and Financial Reconstruction (BIFR), from the array of petition, which is now not in the legal existence.

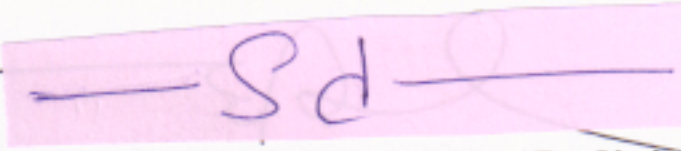
The Registry is directed to make scrutiny of such application in relation to the court (application) fee payable, if any.

A copy of the application to be provided to the respondent counsel, for the purpose of filing reply.

In addition to the above, Sri Gagan Mehta the counsel for another respondent informed about his illness and expressed his inability to attend the Court, which is taken on record.

The matter listed on 23rd August, 2017.

Dated: 11.08.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
P.K. Jyoti